

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri R. Krishnamoorthy, Member**
- 4. Shri S. Jayaraman, Member**

Petition No.117/2008

In the matter of

Maintaining grid security of the entire North East West (NEW) grid by curbing overdrawals and effecting proper load management by Northern Region constituents.

And in the matter of

Northern Regional Load Despatch Centre, New Delhi

.....Petitioner

Vs

1. UP Power Corporation Limited, Lucknow
2. Power Development Department, J & K, Srinagar
3. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur
4. Punjab State Electricity Board, Patiala
5. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
6. Delhi Transco Limited, New Delhi
7. H.P. State Electricity Board, Shimla
8. Power Transmission Corporation of Uttaranchal Ltd., Dehradum
9. Electricity Department, UT Chandigarh, Chandigarh **.....Respondents**

The following were present:

1. Shri V.K. Agrawal, GM, NRLDC
2. Shri S.R. Narsimhan, NRLDC
3. Shri Rajiv Porwal, NRLDC
4. Shri R.P. Aggarwal, NRPC
5. Shri D.P. Thakur, HPSEB
6. Shri B.K. Vohra, HPSEB
7. Shri D.D. Chopra, Advocate, UPPCL
8. Shri B.P. Pant, UPPCL
9. Shri S.K. Jain, RRVPNL, Jaipur
10. Shri Sanjay Arora, HVPNL
11. Shri A.K. Kaul, DTL
12. Shri V. Venugopal, DTL

ORDER
(DATE OF HEARING: 23.12.2008)

The application has been made by Northern Regional Load Despatch Centre (NRLDC), praying for the following, namely –

- a. Initiate suitable actions against the respondents for violation of Section 5.4.2 (a), 6.4.4 and 5.4.2 (b) of the Indian Electricity Grid Code (IEGC) and Section 29 (2) of the Electricity Act 2003
- b. Direct the Northern Region constituents to honour Section 5.4.2, 6.4.4 and 6.4.5 of the IEGC and curb their overdrawals whenever frequency is below 49.0 Hz so that the NEW grid is secure.
- c. Introduce a suitable surcharge on the Unscheduled Interchange (UI) rate that would be made applicable only in those time-blocks wherein the average frequency is below 49.5 Hz and the UI volume by the constituent is greater than 5% of the corresponding net drawal schedule.
- d. Direct the Northern region utilities to take necessary steps for proper load management so as to avoid overdrawal during the coming months.
- e. Consider any other matter as deemed fit.”

2. This matter was initially heard on 18.11.2008 when the applicant was directed to furnish documentary evidence in support of non-compliance of the applicant's directions issued under Section 29 of the Electricity Act 2003 (the Act). On that date, the representative of the first respondent had also prayed for time to file reply to the application. Time was allowed, as prayed for.

3. The applicant has submitted the necessary details under its letter dated 25.11.2008. Subsequently, a copy was sent to the respondents under the applicant's letter dated 1.12.2008. Meanwhile, reply has also been filed on behalf of the first respondent.

4. Heard the representatives of the parties present.

5. The substantive issue raised by the applicant is for initiation of proceedings for non-compliance of its directions, issued under Section 29 of the Act. From the evidence available on record through the applicant's letters dated 25.11.2008 and 1.12.2008, it is noticed that the directions were issued to the Load Despatch Centres in the States of Uttar Pradesh, Jammu & Kashmir, Rajasthan, Punjab and Delhi. On consideration of the evidence available on record, the Commission has already initiated proceedings in Adjudication Case No. 1/2008 against the State Load Despatch Centre, Uttar Pradesh and Shri Ashok Kumar, Chief Engineer, responsible for its affairs. The State Load Despatch Centres in the States of Jammu & Kashmir, Punjab, Rajasthan and Delhi are also reported to have violated the directions of the applicant issued under Section 29 of the Act, as seen from copies of the communications filed by the applicant. We direct that proceedings be initiated against them also as also the officers responsible for conduct of their affairs, in accordance with Section 149 of the Act.

6. Issue notice to all concerned accordingly. With the above, the present application stands disposed of.

7. Law enjoins upon all entities to comply with the provisions of the Grid Code, which also appropriately deals with the aspect of load management. Therefore, no fresh directions in terms of prayer (b) and (d) are considered

necessary. The other prayers made in the application are considered to be outside the scope of the proceedings.

Sd/- (S. JAYARAMAN) MEMBER	Sd/- (R. KRISHNAMOORTHY) MEMBER	Sd/- (BHANU BHUSHAN) MEMBER	Sd/- (DR. PRAMOD DEO) CHAIRPERSON
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New Delhi, dated the 7th January 2009